

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 111

IA(I.B.C)/960(CH)2024
and
CP (IB) No. 223/Chd/Pb/2023

IN THE MATTER OF:

R.R. Enterprises

...Petitioner

Vs.

Genex Polyfab Ltd.

...Respondent

Under Section: 9, 60(5), IBC 2016

Order delivered on 07.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP

And applicant in IA No. 960/2024 : Mr. Suresh Kumar Pillay, PCS

For the Respondent in main CP

And Respondent in IA No. 960/2024: Mr. Sushant Kareer, Advocate

ORDER

CP (IB) No. 223/Chd/Pb/2023

No reply has been filed by the respondent/ corporate debtor despite last opportunity. It is stated by learned counsel for the respondent/ corporate debtor that he is unable to file reply, therefore, the right to file reply is struck off. Learned counsels for the parties are directed to file short written submissions after exchanging copies with each other at least one week before the next date of hearing. List the matter for arguments on 15.07.2024.

IA(I.B.C)/960(CH)2024

This application has been filed by the applicant seeking interim stay on the alienation, encumbering or transfer of the any of the assets by the Respondent/ Corporate Debtor. Since, the right to file reply of the respondent/ corporate debtor in the main petition has been struck of, therefore, IA No. 960/2024 would be considered with the arguments in the main petition. List the matter for arguments on 15.07.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM